

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 265 of 2015

Dated: 17th January, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

M/s Vandana Global Ltd. ...Appellant(s)

Vs.

Chhattisgarh State Power Distribution Co. Ltd. & Anr. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Raunak Jain

Counsel for the Respondent(s) : Mr. C. K. Rai
Mr. Umesh Prasad for R.2

Mr. Ravin Dubey for Intervener

ORDER

Learned counsel for the State Commission seeks two weeks time to file written submissions. He may file the same on or before 01.02.2017 after serving copy on the other side.

Learned counsel for the Appellant seeks a week's time to file rejoinder. He may file the same on or before 25.01.2017 after serving copy on the other side.

List the matter on **20.02.2017**. In the meantime, pleadings be completed.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/sh